

Title: Papers laid on the Table by members/Ministers.

12.10 hrs.

PAPERS LAID ON THE TABLE

THE MINISTER OF TEXTILES (SHRI SHANKARSINH VAGHELA): Sir, I beg to lay on the Table--

(1)(i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2003-2004.

(Placed in Library. See No. LT. 1216/04)

(2)(i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2003-2004.

(Placed in Library. See No. LT. 1217/04)

(3)(i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Wool Research Association, Thane, for the year 2003-2004.

(Placed in Library. See No. LT. 1218/04)

(4)(i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, Noida, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, Noida, for the year 2003-2004.

(Placed in Library. See No. LT. 1219/04)

(5)(i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2003-2004.

(Placed in Library. See No. LT. 1220/04)

(6)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2003-2004.

(Placed in Library. See No. LT. 1221/04)

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956 :-

(a) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2003-2004.

(ii) Annual Report of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT. 1222/04)

(b) (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT. 1223/04)

THE MINISTER OF LAW & JUSTICE (SHRI H.R. BHARDWAJ): Sir, I beg to lay on the Table--

(1)(i) A copy of the Annual Report (Hindi and English versions) of the Bar Council of India, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bar Council of India, New Delhi, for the year 2003-2004.

(Placed in Library. See No. LT. 1224/04)

(2)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2003-2004.

(Placed in Library. See No. LT. 1225/04)

(3)(i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2003-2004.

(Placed in Library. See No. LT. 1226/04)

ग्रामीण विकास मंत्री (डॉ. रघुवंश प्रसाद सिंह) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा-पटल पर रखता हूँ --

1. नेशनल इंस्टीट्यूट ऑफ रूरल डेवलपमेंट, हैदराबाद के वार् 2003-2004 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
2. नेशनल इंस्टीट्यूट ऑफ रूरल डेवलपमेंट, हैदराबाद के वार् 2003-2004 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(Placed in Library. See No. LT. 1227/04)

THE MINISTER OF STATE OF THE MINISTRY OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA): Sir, I beg to lay on the Table--

1. A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 620A of the Companies Act, 1956:-

(i) G.S.R. 91 (E) published in Gazette of India dated the 3rd February, 2004, declaring four companies mentioned therein as "Nidhis", subject to certain conditions together with a Corrigendum thereto published in the Notification No. G.S.R. 575 (E) dated the 8th September, 2004.

(ii) G.S.R. 547 (E) published in Gazette of India dated the 27th August, 2004, declaring fifteen companies mentioned therein as "Nidhis", subject to certain conditions.

2. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (l) of item No. (1) above.

(Placed in Library. See No. LT. 1228/04)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I beg to lay on the Table--

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited, Kolkata, for the year 2003-2004.

(ii) Annual Report of the Industrial Investment Bank of India Limited, Kolkata, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT. 1229/04)

(b) (i) Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2003-2004.

(ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT. 1230/04)

(2) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- i. Report on the working and activities of the Allahabad Bank for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.

(Placed in Library. See No. LT. 1231/04)

- ii. Report on the working and activities of the Bank of Baroda for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.

(Placed in Library. See No. LT. 1232/04)

- iii. Report on the working and activities of the Bank of India for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.

(Placed in Library. See No. LT. 1233/04)

- iv. Report on the working and activities of the Bank of Maharashtra for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.

(Placed in Library. See No. LT. 1234/04)

- v. Report on the working and activities of the Central Bank of India for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.

(Placed in Library. See No. LT. 1235/04)

- vi. Report on the working and activities of the Indian Bank for the year 2003-2004, alongwith Accounts and Auditors' Report thereon

(Placed in Library. See No. LT. 1236/04)

- vii. Report on the working and activities of the Indian Overseas Bank for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.

(Placed in Library. See No. LT. 1237/04)

- (viii) Report on the working and activities of the United Bank of India for the year 2003-2004, alongwith

Accounts and Auditors' Report thereon.

(Placed in Library. See No. LT. 1238/04)

viii. Report on the working and activities of the Union Bank of India for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.

(Placed in Library. See No. LT. 1239/04)

ix. Report on the working and activities of the Syndicate Bank for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.

(Placed in Library. See No. LT. 1240/04)

x. Report on the working and activities of the Punjab and Sind Bank for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.

(Placed in Library. See No. LT. 1241/04)

xi. Report on the working and activities of the Oriental Bank of Commerce for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.

(Placed in Library. See No. LT. 1242/04)

(xiii) Report on the working and activities of the Vijaya Bank for the year 2003-2004, alongwith Accounts and Auditors' Report thereon.

(Placed in Library. See No. LT. 1243/04)

(3) A copy each of the following Annual Reports (Hindi and English versions) for the year 2003-2004, alongwith Audited Accounts and Auditors' Report thereon under sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959:-

i. Bank of India.

(Placed in Library. See No. LT. 1244/04)

(ii) Bank of Bikaner and Jaipur.

Placed in Library. See No. LT. 1244/04)

ii. Bank of Hyderabad.

(Placed in Library. See No. LT. 1246/04)

iii. Bank of Indore.

(Placed in Library. See No. LT. 1247/04)

(v) Bank of Mysore.

(Placed in Library. See No. LT. 1248/04)

(vi) Bank of Patiala.

(Placed in Library. See No. LT. 1249/04)

(vii) Bank of Saurashtra.

(Placed in Library. See No. LT. 1250/04)

(viii) Bank of Travancore.

(Placed in Library. See No. LT. 1251/04)

(4) A copy of the Fourth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ended the 31st March, 2004 under section 29 of the Life Insurance Corporation Act, 1956.

(Placed in Library. See No. LT. 1252/04)

(5)(i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Lucknow, for the year 2003-2004.

(Placed in Library. See No. LT. 1253/04)

(6)(i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2003-2004

(Placed in Library. See No. LT. 1254/04)

(7) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961 :-

(i) S.O. 2081 published in Gazette of India dated the 28th August, 2004 regarding exemption to the "Chief Minister's Relief Fund, Mumbai" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(ii) S.O. 2082 published in Gazette of India dated the 28th August, 2004 regarding exemption to the "West Bengal Council for Child Welfare, Kolkata" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.

(iii) S.O. 2083 published in Gazette of India dated the 28th August, 2004 regarding exemption to the "Amalgamated Tamil Nadu Shares of Post War Services Reconstruction Fund and Special Fund for Reconstruction and Rehabilitation of Ex-Servicemen, Chennai" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(iv) S.O. 2084 published in Gazette of India dated the 28th August, 2004 regarding exemption to the "Indian Institute of Management, Lucknow" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(v) S.O. 2085 published in Gazette of India dated the 28th August, 2004 regarding exemption to the "National Association for the Blind, India, Mumbai" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(vi) S.O. 2086 published in Gazette of India dated the 28th August, 2004 regarding exemption to the "Joint Plant Committee, Kolkata" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(vii) S.O. 2087 published in Gazette of India dated the 28th August, 2004 regarding exemption to the "Asian Institute of Transport Development, New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.

(viii) S.O. 2088 published in Gazette of India dated the 28th August, 2004 regarding exemption to the "Indian Council for Research on International Economic Relations, New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.

(ix) S.O. 2089 published in Gazette of India dated the 28th August, 2004 regarding exemption to the "The Clearing and Forwarding Unprotected Dock Labour Board, Mumbai" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1996-1997 to 1998-1999, subject to certain conditions.

- (x) S.O. 2090 published in Gazette of India dated the 28th August, 2004 regarding exemption to the "Sri Sathya Sai Central Trust, Brindavan, Bangalore" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.
- (xi) S.O. 2091 published in Gazette of India dated the 28th August, 2004 regarding exemption to the "T.T. Ranganathan Clinical Research Foundation, Chennai" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xii) S.O. 2092 published in Gazette of India dated the 28th August, 2004 regarding exemption to the "The Railways Goods Clearing and Forwarding Establishment Labour Board, Mumbai" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1996-1997 to 1998-1999, subject to certain conditions.
- (xiii) S.O. 2093 published in Gazette of India dated the 28th August, 2004 regarding exemption to the "The Railways Goods Clearing and Forwarding Establishment Labour Board, Mumbai" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
- (xiv) S.O. 2153 published in Gazette of India dated the 4th September, 2004 regarding exemption to the "The Railways Goods Clearing and Forwarding Establishment Labour Board, Mumbai" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xv) S.O. 2154 published in Gazette of India dated the 4th September, 2004 regarding exemption to the "Clearing and Forwarding Unprotected Dock Labour Board, Mumbai" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
- (xvi) S.O. 2155 published in Gazette of India dated the 4th September, 2004 regarding exemption to the "Clearing and Forwarding Unprotected Dock Labour Board, Mumbai" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xvii) S.O. 2156 published in Gazette of India dated the 4th September, 2004 regarding exemption to the "Bombay Iron and Steel Labour Board, Mumbai" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1993-1994 to 1995-1996, subject to certain conditions.
- (xviii) S.O. 2157 published in Gazette of India dated the 4th September, 2004 regarding exemption to the "Bombay Iron and Steel Labour Board, Mumbai" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1996-1997 to 1998-1999, subject to certain conditions.
- (xix) S.O. 2158 published in Gazette of India dated the 4th September, 2004 regarding exemption to the "Bombay Iron and Steel Labour Board, Kalamboli, Taluka-Panvel, Distt. Raigarh, Maharashtra" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
- (xx) S.O. 2159 published in Gazette of India dated the 4th September, 2004 regarding exemption to the "Bombay Iron and Steel Labour Board, Kalamboli, Taluka-Panvel, Distt. Raigarh, Maharashtra" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xxi) S.O. 2413 published in Gazette of India dated the 2nd October, 2004 regarding exemption to the "The Institute of Company Secretaries of India, New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.
- (xxii) S.O. 2414 published in Gazette of India dated the 2nd October, 2004 regarding exemption to the "Gandhi Smarak Sanghralaya Samiti, New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xxiii) S.O. 2415 published in Gazette of India dated the 2nd October, 2004 regarding exemption to the "Indian Museum, Kolkata" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.
- (xxiv) S.O. 2845 published in Gazette of India dated the 13th November, 2004 regarding exemption to the "Foundation Aga Khan, New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.

(xxv) S.O. 2846 published in Gazette of India dated the 13th November, 2004 regarding exemption to the "Bala Mandir Kamraj Trust, Chennai" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xxvi) S.O. 2847 published in Gazette of India dated the 13th November, 2004 regarding exemption to the "The Institute of Chartered Accountants of India, New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.

(xxvii) S.O. 2848 published in Gazette of India dated the 13th November, 2004 regarding exemption to the "Jehangir Art Gallery, Mumbai" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment year 2005-2006, subject to certain conditions.

(xxviii) S.O. 2849 published in Gazette of India dated the 13th November, 2004 regarding exemption to the "India Trade Promotion Organisation, New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.

(Placed in Library. See No. LT. 1255/04)

(8) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992: -

(i) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2004 published in the Notifications No. S.O. 982 (E) in Gazette of India dated the 3rd September, 2004.

(ii) The Securities and Exchange Board of India (Procedure for Holding Enquiry by Enquiry Officer and Imposing Penalty) (Second Amendment) Regulations, 2004 published in the Notifications No. S.O. 997 (E) in Gazette of India dated the 9th September, 2004.

(Placed in Library. See No. LT. 1256/04)

(9) A copy each of the following Notifications (Hindi and English versions) issued under Regulation 5A and 6 of the Securities and Exchange Board of India (Central Database of Market Participants) Regulations, 2003:-

- i. S.O. 954 (E) in Gazette of India dated the 26th August, 2003 so as to extend the date within which promoters or directors of specified intermediaries, as are resident outside India to enable them to obtain unique identification numbers.
- (ii) S.O. 1077 (E) in Gazette of India dated the 1st October, 2004 specifying certain conditions for the purpose of clause (a) of the Foreign Exchange Management Act, 1999.

(Placed in Library. See No. LT. 1257/04)

(10) A copy of the Notification No. SBD-4/2004 (Hindi and English versions) published in Gazette of India dated the 28th August, 2004 amending the Regulation 42 of Subsidiary Banks General Regulations, 1959 under sub-section (4) of section 63 of the State Bank of India (Subsidiary Banks) Act, 1959.

(Placed in Library. See No. LT. 1258/04)

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

(i) G.S.R. 787(E) published in Gazette of India dated the 3rd December, 2004 together with an explanatory memorandum seeking to exempt taxable service provided by goods transport agency to a customer, in relation to transport of goods by road in a goods carriage, from so much of service tax as is in excess of service tax calculated on twenty-five percent of the gross amount charged provided that input or capital goods credit is not availed, subject to certain conditions.

(ii) G.S.R. 788 (E) published in Gazette of India dated the 3rd December, 2004 together with an explanatory memorandum seeking to exempt taxable service provided by a goods transport agency to a customer, in relation to transport of fruits, vegetables, eggs or milk by road in a goods carriage from whole of service tax leviable thereon.

(iii) G.S.R. 789 (E) published in Gazette of India dated the 3rd December, 2004 together with an explanatory memorandum seeking to exempt taxable service provided by a goods transport agency to a customer, in relation to transport of goods by road in a goods carriage, from the whole of service tax leviable thereon.

- i. The Service Tax (Fifth Amendment) Rules, 2004 published in Notification No. G.S.R. 790 (E) in Gazette of

India dated the 3rd December, 2004 together with an explanatory memorandum.

(Placed in Library. See No. LT. 1259/04)

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfers of Undertakings) Act, 1970 and 1980:-

(i) The Vijaya Bank (Employees') Pension (Amendment) Regulations,

published in Notification No. PER/PA&PD/PENS/150/2004 dated 28th May, 2004 in Gazette of India dated the 15th June, 2004.

(ii) The Bank of Baroda (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. HO:HRM:95:E1 : REG41 (6) in Gazette of India dated the 30th July, 2004.

(iii) The United Bank of India (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. 1/2004 in Gazette of India dated the 14th August, 2004.

(iv) The Punjab and Sind Bank (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. PSB/PEN/AMEND 1/2004 in Gazette of India dated the 11th August, 2004.

(v) The Bank of Maharashtra (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. AX-1/ST/OSR/2911/2004 in Gazette of India dated the 10th August, 2004.

(vi) The Bank of Maharashtra Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No. AX-1/ST/DM/265/2004 in Gazette of India dated the 10th August, 2004.

(vii) The Andhra Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No. 666/20/IR/182 in Gazette of India dated the 11th September, 2004.

(viii) The Syndicate Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No. 1281/PD:IRD(O)/0089/Reg. 17 in Gazette of India dated the 28th August, 2004.

(ix) The Central Bank of India Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No. CO:PRS:LEGAL:MISC-3965:04-05:585 in Gazette of India dated the 25th September, 2004.

(x) The Oriental Bank of Commerce Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No. 3942 in Gazette of India dated the 4th September, 2004.

(xi) The United Bank of India Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No. 1/2004 in Gazette of India dated the 4th September, 2004.

(xii) The Vijaya Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No. PER/IRD/3789/2004 in Gazette of India dated the 16th October, 2004.

(xiii) The Union Bank of India Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No. 4 (a)/12.08.2004 in Gazette of India dated the 25th September, 2004.

(Placed in Library. See No. LT. 1260/04)

(13) A copy of the Export-Import Bank Officers' Service (Amendment) Regulations, 2004 (Hindi and English versions) published in Notification No. EXIM//Service/2004 in Gazette of India dated the 17th July, 2004 under sub-section (3) of section 39 of the Export Import Bank of India Act, 1981.

(Placed in Library. See No. LT. 1261/04)

(14)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2003-2004.

(Placed in Library. See No. LT. 1262/04)

(15) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of

the Government Savings Banks Act, 1873:-

(i) The Senior Citizens Savings Scheme Rules, 2004 published in Notification No. G.S.R. 490 (E) in Gazette of India dated the 2nd August, 2004.

(ii) The Senior Citizens Savings Scheme (Amendment) Rules, 2004 published in Notification No. G.S.R. 706 (E) in Gazette of India dated the 27th October, 2004.

(Placed in Library. See No. LT. 1263/04)

(16) A copy of the Public Provident Fund (Amendment) Scheme, 2004 (Hindi and English versions) published in Notification No. G.S.R. 755 (E) in Gazette of India dated the 19th November, 2004 under section 12 of the Public Provident Fund Act, 1968.

(Placed in Library. See No. LT. 1264/04)

(17) A copy of the Notification No. G.S.R. 776 (E) (Hindi and English versions) published in Gazette of India dated the 25th November, 2004 together with an explanatory memorandum seeking to impose final anti-dumping duty on BOPP film, originating in or exported from Taiwan, Hong Kong, Indonesia, Oman, Singapore and Thailand, at the rates recommended by the designated authority under sub-section (7) of section 9A of the Customs Tariff Act, 1975.

(Placed in Library. See No. LT. 1265/04)

(18) A copy each of the following Notifications (Hindi and English versions) issued under sections 1 & 3 of the Industrial Development Bank (Transfer of Undertaking and Repeal) Act, 2003:-

(i) S.O. 769 (E) published in Gazette of India dated the 2nd July, 2004 appointing the 2nd day of July, 2004, as the date on which the provisions of the Industrial Development Bank (Transfer of Undertaking and Repeal) Act, 2003 to come into force.

(ii) S.O. 1062 (E) published in Gazette of India dated the 29th September, 2004 appointing the 1st day of October, 2004, as the date on which the undertaking of the Development Bank shall be transferred to, and vest in, the Industrial Development Bank of India Limited.

(Placed in Library. See No. LT. 1266/04)

(19) A copy of the Notification No. 8/5/2004-IF-I (Hindi and English versions) published in Gazette of India dated the 18th June, 2004 regarding extension of the period for closure of Accounts of IDBI from 31st March, 2004 to 30th September, 2004, issued under sub-section (2) section 18 of the Industrial Development Bank of India Act, 1964.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(Placed in Library. See No. LT. 1267/04)

(21) A copy of the Report on the Trend and Progress of Housing in India (National Housing Bank) New Delhi (Hindi and English versions) for the year ended the 30th June, 2003, under section sub-section (5) of section 40 of the National Housing Bank Act, 1987.

(Placed in Library. See No. LT. 1268/04)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI E.V.K.S. ELANGOVA): Sir, I beg to lay on the Table--

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the PEC Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT. 1269/04)

(b) (i) Review by the Government of the working of the Spices Trading Corporation Limited, Bangalore, for the year

2003-2004.

(ii) Annual Report of the Spices Trading Corporation Limited, Bangalore, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT. 1270/04)

(c) (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT. 1271/04)

(2)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2003-2004.

(Placed in Library. See No. LT. 1272/04)

(3)(i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2003-2004, alongwith Audited Accounts.

i. A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2003-2004.

(Placed in Library. See No. LT. 1273/04)

(4)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2003-2004.

(Placed in Library. See No. LT. 1274/04)

(5) A copy of the Indian Boiler (Amendment) Regulations, 2003 (Hindi and English versions) published in Notification No. G.S.R. 407 in Gazette of India dated the 22nd November, 2003 under sub-section (2) of section 28 of the Indian Boilers Act, 1923.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library. See No. LT. 1275/04)

(7)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2003-2004, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Ahmedabad, for the year 2003-2004.

(Placed in Library. See No. LT. 1276/04)

(8)(i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Kolkata, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Engineering Export Promotion Council, Kolkata, for the year 2003-2004.

(Placed in Library. See No. LT. 1277/04)

(9)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2003-2004.

(Placed in Library. See No. LT. 1278/04)

(10)(i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Cochin, for the year 2003-2004.

(Placed in Library. See No. LT. 1279/04)

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 157 of the Trade Marks Act, 1999 :-

(i) The Intellectual Property Appellate Board (Salaries and Allowances payable to, and other terms and conditions of service of Chairman, Vice-Chairman and Members) Rules, 2003 published in Notification No. G.S.R. 740 (E) in Gazette of India dated the 15th September, 2004 together with an explanatory note.

(ii) The Trade Marks (Applications and Appeals to the Intellectual Property Appellate Board) Rules, 2003 published in Notification No. G.S.R. 928 (E) in Gazette of India dated the 5th December, 2004 together with an explanatory note.

(iii) The Intellectual Property Appellate Board (Procedure) Rules, 2003 published in Notification No. G.S.R. 929 (E) in Gazette of India dated the 5th December, 2004 together with an explanatory note.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library. See No. LT. 1280/04)
